

#### KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY SEVENTH SESSION

## THE GREATER BENGALURU GOVERNANCE (AMENDMENT) BILL, 2025 (LA Bill No. 58 of 2025)

A Bill to amend the Greater Bengaluru Governance Act, 2024 (Karnataka Act No. 36 of 2025).

Whereas it is expedient to amend the Greater Bengaluru Governance Act, 2024 (Karnataka Act No.36 of 2025) for purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the Seventy sixth year of the Republic India as follows:-

- **1. Short title commencement.-** (1) This Act may be called the Greater Bengaluru Governance (Amendment) Act, 2025.
  - (2) It shall come into force at once.
- **2. Amendment of section 8.** In the Greater Bengaluru Governance Act, 2024 (Karnataka Act 36 of 2025) (hereinafter referred to as the Principal Act), in section 8, for sub-section (2), the following shall be substituted, namely:-
- "(2) The Greater Bengaluru Authority shall discharge such functions as per provisions of this Act."
- **3. Amendment of section 14.-** In the Principal Act, in section 14, in sub-section (1), for the words "Administrative functions and powers on the administration of the City Corporations" the words "such functions", shall be substituted.

### STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Greater Bengaluru Governance Act, 2024 (Karnataka Act No.36 of 2025) to give clarity regarding the functions of the Greater Bengaluru Authority.

Hence, the Bill.

### FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

**D.K. SHIVAKUMAR**DEPUTY CHIEF MINISTER

M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

# EXTRACT FROM THE GREATER BENGALURU GOVERNANCE ACT, 2024 (KARNATAKA ACT NO. 36 OF 2025) X XX XX XX XX

- 8. Relationship between Civic Authorities in the Greater Bengaluru Area.- (1) The Civic Authorities in the Greater Bengaluru Area shall exercise their authority in their specific domains as per the powers and functions vested in them under this Act and the rules and regulations made thereunder.
- (2) The Greater Bengaluru Authority shall exercise such authority and discharge such functions as per provisions of this Act including with respect to the City Corporations created under this Act.
- (3) The Greater Bengaluru Authority shall discharge the role of coordinator among all the City Corporations and other agencies in the Greater Bengaluru Area.

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- **14. Functions of the Greater Bengaluru Authority.-** The Greater Bengaluru Authority shall perform the following functions, namely:-
- (1) Administrative Functions: The Greater Bengaluru Authority shall exercise Administrative functions and powers on the administration of the City Corporations as decided by the Government including,—
- (a) Finalise the Common Cadre and Recruitment Rules for the Greater Bengaluru Authority and the City Corporations in consultation with the Commissioners of the City Corporations, and submit to the Government for approval;
- (b) Appointment of all Group A (Junior Scale) and Group B officers in accordance with the Common Cadre and Recruitment Rules shall be made by the Chief Commissioner of Greater Bengaluru Authority and for the Group C and D posts, the concerned City Corporation Commissioner;
- (c) The Chief Commissioner, Greater Bengaluru Authority shall be the Disciplinary Authority with respect to all the Officers appointed as per Common Cadre and Recruitment Rules as well as all the officers working on deputation to the Greater Bengaluru Authority or the City Corporations, and who are of the rank of Group A (Junior Scale) and Group B;
- (d) The Commissioners of the City Corporations shall be the Disciplinary Authority for all the officers and staff appointed under the Common Cadre and Recruitment Rules or those who are serving on deputation to the City Corporation, and are of the rank of Group C and D: Provided that in case of officers on deputation to the Greater Bengaluru Authority or to the City Corporations, the respective Disciplinary Authority shall not impose penalty of,-
  - (i) dismissal from service; or
  - (ii) removal from service; or
- (iii) compulsory retirement from the service; or (iv) reduction to a lower time scale of pay, grade, post or service without approval of the Appointing Authority concerned.

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